

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at the **Principal Seat at Bombay** that on **1st April 2025** :

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The Division Bench comprising of the **Hon'ble the Chief Justice (sitting at Principal Seat) and the Hon'ble Smt. Justice Bharati Dangre (Sitting at Goa)** will take up the following matter pertaining to the Principal Seat at Bombay **at 4.30 p.m. at Court Room No. 46**, as per the board to be notified separately, **through Video Conferencing** :

For Pronouncement of Judgment

Original Side

Commercial Appeal (L) No. 1579 of 2025

with

Interim Application (L) No. 3331 of 2025

(Manisha Nimesh Mehta, Director of Perfect Infraengineers Ltd.

Vs. The Board of Directors of Technology Development Board)

For Speaking to the minutes.

Appellate Side

2. Writ Petition No. 15018 of 2023

(Pushpa w/o. Virendra Ganediwala Vs. High Court of Judicature of Bombay & Ors.)

....2/-

3. Writ Petition No. 8857 of 2021

(Navi Mumbai Municipal Corporation Vs. Union of India & Ors.)

Note : The details of the video conferencing will be provided on the cause-list.

Dated this 28th day of March, 2025.

By Order

Sd/-

(A. H. Laddhad)

Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-

(H. M. Bhosale)

Registrar (Judl-I),
High Court, A.S., Bombay.